

***DEMANDS FOR GRANTS ON
ACCOUNT FOR 1955-56**

Mr. Deputy-Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 138."

The motion was adopted.

[*The motions for Demands for Grants on Account which were adopted by the Lok Sabha are reproduced below.—Ed. of P.P.*]

**DEMAND No. 1—MINISTRY OF COM-
MERCE AND INDUSTRY**

"That a sum not exceeding Rs. 6,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ministry of Commerce and Industry'."

DEMAND No. 2—INDUSTRIES

"That a sum not exceeding Rs. 1,37,56,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Industries'."

**DEMAND No. 3—COMMERCIAL INTELLI-
GENCE AND STATISTICS**

"That a sum not exceeding Rs. 4,48,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Commercial Intelligence and Statistics'."

**DEMAND No. 4—MISCELLANEOUS DE-
PARTMENTS AND EXPENDITURE UNDER
THE MINISTRY OF COMMERCE AND
INDUSTRY**

"That a sum not exceeding Rs. 5,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry'."

**DEMAND No. 5—MINISTRY OF COM-
MUNICATIONS**

"That a sum not exceeding Rs. 97,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ministry of Communications'."

**DEMAND No. 6—INDIAN POSTS AND
TELEGRAPHS DEPARTMENT (INCLUDING
WORKING EXPENSES)**

"That a sum not exceeding Rs. 4,07,12,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Indian Posts and Telegraphs Department (Including Working Expenses)'."

DEMAND No. 7—METEOROLOGY

"That a sum not exceeding Rs. 10,48,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Meteorology'."

**DEMAND No. 8—OVERSEAS COMMUNI-
CATIONS SERVICE**

"That a sum not exceeding Rs. 8,32,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Overseas Communications Service'."

*Moved with the recommendation of the President.

DEMAND No. 9—AVIATION

"That a sum not exceeding Rs. 22,73,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Aviation'."

DEMAND No. 10—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF COMMUNICATIONS

"That a sum not exceeding Rs. 1,55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Communications'."

DEMAND No. 11—MINISTRY OF DEFENCE

"That a sum not exceeding Rs. 2,56,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ministry of Defence'."

DEMAND No. 12—DEFENCE SERVICES, EFFECTIVE—ARMY

"That a sum not exceeding Rs. 12,99,02,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of Defence Services, Effective—Army'."

DEMAND No. 13—DEFENCE SERVICES, EFFECTIVE—NAVY

"That a sum not exceeding Rs. 1,06,04,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Defence Services, Effective—Navy'."

DEMAND No. 14—DEFENCE SERVICES, EFFECTIVE—AIR FORCE

"That a sum not exceeding Rs. 2,95,70,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Defence Services, Effective—Air Force'."

DEMAND No. 15—DEFENCE SERVICES, NON-EFFECTIVE CHARGES

"That a sum not exceeding Rs. 1,36,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Defence Services, Non-Effective Charges'."

DEMAND No. 16—MINISTRY OF EDUCATION

"That a sum not exceeding Rs. 4,54,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ministry of Education'."

DEMAND No. 17—ARCHAEOLOGY

"That a sum not exceeding Rs. 4,59,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Archaeology'."

DEMAND No. 18—OTHER SCIENTIFIC DEPARTMENTS

"That a sum not exceeding Rs. 23,10,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Other Scientific Departments'."

DEMAND No. 19—EDUCATION

"That a sum not exceeding Rs. 1,49,76,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Education'."

DEMAND No. 20—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF EDUCATION

“That a sum not exceeding Rs. 21,86,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of Miscellaneous Departments and Expenditure under the Ministry of Education’.”

DEMAND No. 21—TRIBAL AREAS

“That a sum not exceeding Rs. 48,56,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Tribal Areas’.”

DEMAND No. 22—EXTERNAL AFFAIRS

“That a sum not exceeding Rs. 56,45,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘External Affairs’.”

DEMAND No. 23—STATE OF PONDICHERY

“That a sum not exceeding Rs. 17,26,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘State of Pondicherry’.”

DEMAND No. 24—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF EXTERNAL AFFAIRS

“That a sum not exceeding Rs. 17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Miscellaneous Expenditure under the Ministry of External Affairs’.”

DEMAND No. 25—MINISTRY OF FINANCE

“That a sum not exceeding Rs. 15,43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Ministry of Finance’.”

DEMAND No. 26—CUSTOMS

“That a sum not exceeding Rs. 31,81,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Customs’.”

DEMAND No. 27—UNION EXCISE DUTIES

“That a sum not exceeding Rs. 56,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Union Excise Duties’.”

DEMAND No. 28—TAXES ON INCOME INCLUDING CORPORATION TAX AND ESTATE DUTY

“That a sum not exceeding Rs. 33,06,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Taxes on Income including Corporation Tax and Estate Duty’.”

DEMAND No. 29—OPIUM

“That a sum not exceeding Rs. 1,40,36,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Opium’.”

DEMAND No. 30—STAMPS

“That a sum not exceeding Rs. 10,99,000 be granted to the President, on account, for or towards defraying the charges

during the year ending on the 31st day of March, 1956, in respect of 'Stamps'."

DEMAND No. 31—PAYMENTS TO OTHER GOVERNMENTS, DEPARTMENTS, ETC. ON ACCOUNT OF THE ADMINISTRATION OF AGENCY SUBJECTS AND MANAGEMENT OF TREASURIES

"That a sum not exceeding Rs. 92,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Payments to other Governments, Departments etc. on account of the Administration of Agency subjects and Management of Treasuries'."

DEMAND No. 32—AUDIT

"That a sum not exceeding Rs. 68,09,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Audit'."

DEMAND No. 33—CURRENCY

"That a sum not exceeding Rs. 19,58,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Currency'."

DEMAND No. 34—MINT

"That a sum not exceeding Rs. 8,35,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Mint'."

DEMAND No. 35—TERRITORIAL AND POLITICAL PENSIONS

"That a sum not exceeding Rs. 2,28,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Territorial and Political Pensions'."

DEMAND No. 36—SUPERANNUATION ALLOWANCES AND PENSIONS

"That a sum not exceeding Rs. 58,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Superannuation Allowances and Pensions'."

DEMAND No. 37—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF FINANCE

"That a sum not exceeding Rs. 1,75,22,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Finance'."

DEMAND No. 38—GRANTS-IN-AID TO STATES

"That a sum not exceeding Rs. 5,20,51,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Grants-in-aid to States'."

DEMAND No. 39—MISCELLANEOUS ADJUSTMENTS BETWEEN THE UNION AND STATE GOVERNMENTS

"That a sum not exceeding Rs. 30,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Adjustments between the Union and State Governments'."

DEMAND No. 40—PRE-PARTITION PAYMENTS

"That a sum not exceeding Rs. 10,64,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Pre-partition Payments'."

DEMAND NO. 41—MINISTRY OF FOOD AND AGRICULTURE

"That a sum not exceeding Rs. 5,25,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ministry of Food and Agriculture'."

DEMAND NO. 42—FOREST

"That a sum not exceeding Rs. 7,99,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Forest'."

DEMAND NO. 43—AGRICULTURE

"That a sum not exceeding Rs. 1,22,65,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Agriculture'."

DEMAND NO. 44—CIVIL VETERINARY SERVICES

"That a sum not exceeding Rs. 6,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Civil Veterinary Services'."

DEMAND NO. 45—MISCELLANEOUS DEPARTMENTS AND OTHER EXPENDITURE UNDER THE MINISTRY OF FOOD AND AGRICULTURE

"That a sum not exceeding Rs. 47,81,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Departments and other Expenditure under the Ministry of Food and Agriculture'."

DEMAND NO. 46—MINISTRY OF HEALTH

"That a sum not exceeding Rs. 67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ministry of Health'."

DEMAND NO. 47—MEDICAL SERVICES

"That a sum not exceeding Rs. 16,52,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Medical Service'."

DEMAND NO. 48—PUBLIC HEALTH

"That a sum not exceeding Rs. 54,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Public Health'."

DEMAND NO. 49—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF HEALTH

"That a sum not exceeding Rs. 7,34,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Expenditure under the Ministry of Health'."

DEMAND NO. 50—MINISTRY OF HOME AFFAIRS

"That a sum not exceeding Rs. 17,55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ministry of Home Affairs'."

DEMAND NO. 51—CABINET

"That a sum not exceeding Rs. 2,61,000 be granted to the President, on account, for or towards defraying the charges during the

year ending on the 31st day of March, 1956, in respect of 'Cabinet'."

DEMAND No. 52—DELHI

"That a sum not exceeding Rs. 13,44,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Delhi'."

DEMAND No. 53—POLICE

"That a sum not exceeding Rs. 14,82,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Police'."

DEMAND No. 54—CENSUS

"That a sum not exceeding Rs. 1,67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Census'."

DEMAND No. 55—PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS

"That a sum not exceeding Rs. 67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Privy Purses and Allowances of Indian Rulers'."

DEMAND No. 56—ANDAMAN AND NICOBAR ISLANDS

"That a sum not exceeding Rs. 16,69,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Andaman and Nicobar Islands'."

DEMAND No. 57—KUTCH

"That a sum not exceeding Rs. 11,26,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Kutch'."

DEMAND No. 58—MANIPUR

"That a sum not exceeding Rs. 7,78,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Manipur'."

DEMAND No. 59—TRIPURA

"That a sum not exceeding Rs. 12,22,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Tripura'."

DEMAND No. 60—RELATIONS WITH STATES

"That a sum not exceeding Rs. 3,81,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Relations with States'."

DEMAND No. 61—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF HOME AFFAIRS

"That a sum not exceeding Rs. 15,30,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Home Affairs'."

DEMAND No. 62—MINISTRY OF INFORMATION AND BROADCASTING

"That a sum not exceeding Rs. 3,45,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ministry of Information and Broadcasting'."

DEMAND No. 63—BROADCASTING

"That a sum not exceeding Rs. 26,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Broadcasting'."

DEMAND No. 64—MISCELLANEOUS DEPARTMENTS, AND EXPENDITURE UNDER THE MINISTRY OF INFORMATION AND BROADCASTING

"That a sum not exceeding Rs. 10,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Information and Broadcasting.'"

DEMAND No. 65—MINISTRY OF IRRIGATION AND POWER

"That a sum not exceeding Rs. 95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ministry of Irrigation and Power.'"

DEMAND No. 66—IRRIGATION (INCLUDING WORKING EXPENSES), NAVIGATION, EMBANKMENT AND DRAINAGE WORKS. (MET FROM REVENUE)

"That a sum not exceeding Rs. 2,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Irrigation (including Working Expenses, Navigation, Embankment and Drainage Works (met from Revenue).'"

DEMAND No. 67—MULTIPURPOSE RIVER SCHEMES

"That a sum not exceeding Rs. 8,72,000 be granted to the President, on account, for or towards defraying the charges during the

year ending on the 31st day of March, 1956, in respect of 'Multipurpose River Schemes.'"

DEMAND No. 68—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF IRRIGATION AND POWER

"That a sum not exceeding Rs. 5,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Irrigation and Power.'"

DEMAND No. 69—MINISTRY OF LABOUR

"That a sum not exceeding Rs. 2,86,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ministry of Labour.'"

DEMAND No. 70—CHIEF INSPECTOR OF MINES

"That a sum not exceeding Rs. 86,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Chief Inspector of Mines.'"

DEMAND No. 71—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF LABOUR

"That a sum not exceeding Rs. 28,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Departments and expenditure under the Ministry of Labour.'"

DEMAND No. 72—EMPLOYMENT EXCHANGES AND RESETTLEMENT

"That a sum not exceeding Rs. 14,52,000 be granted to the President, on account, for or towards defraying the charges during the

year ending on the 31st day of March, 1956, in respect of 'Employment Exchanges and Re-settlement'."

DEMAND No. 73—CIVIL DEFENCE

"That a sum not exceeding Rs. 10,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Civil Defence'."

DEMAND No. 74—MINISTRY OF LAW

"That a sum not exceeding Rs. 11,54,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ministry of Law'."

DEMAND No. 75—ADMINISTRATION OF JUSTICE

"That a sum not exceeding Rs. 19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Administration of Justice'."

DEMAND No. 76—MINISTRY OF NATURAL RESOURCES AND SCIENTIFIC RESEARCH

"That a sum not exceeding Rs. 80,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ministry of Natural Resources and Scientific Research'."

DEMAND No. 77—SURVEY OF INDIA

"That a sum not exceeding Rs. 12,70,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Survey of India'."

DEMAND No. 78—BOTANICAL SURVEY

"That a sum not exceeding Rs. 1,01,000 be granted to the President, on account, for or towards

defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Botanical Survey'."

DEMAND No. 79—ZOOLOGICAL SURVEY

"That a sum not exceeding Rs. 43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Zoological Survey'."

DEMAND No. 80—GEOLOGICAL SURVEY

"That a sum not exceeding Rs. 6,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Geological Survey'."

DEMAND No. 81—MINES

"That a sum not exceeding Rs. 4,69,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Mines'."

DEMAND No. 82—SCIENTIFIC RESEARCH

"That a sum not exceeding Rs. 43,21,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Scientific Research'."

DEMAND No. 83—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF NATURAL RESOURCES AND SCIENTIFIC RESEARCH

"That a sum not exceeding Rs. 1,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Natural Resources and Scientific Research'."

**DEMAND No. 64—DEPARTMENT OF
PARLIAMENTARY AFFAIRS**

“That a sum not exceeding Rs. 14,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Department of Parliamentary Affairs.’”

**DEMAND No. 85—MINISTRY OF PRO-
DUCTION**

“That a sum not exceeding Rs. 88,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Ministry of Production.’”

DEMAND No. 86—SALT

“That a sum not exceeding Rs. 11,03,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Salt.’”

**DEMAND No. 87—OTHER ORGANISATIONS
UNDER THE MINISTRY OF PRODUCTION**

“That a sum not exceeding Rs. 9,31,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Other Organisations under the Ministry of Production.’”

**DEMAND No. 88—GOVERNMENT COL-
LIERIES**

“That a sum not exceeding Rs. 35,37,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Government Collieries.’”

**DEMAND No. 89—MISCELLANEOUS DE-
PARTMENTS AND EXPENDITURE UNDER
THE MINISTRY OF PRODUCTION**

“That a sum not exceeding Rs. 8,18,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Miscellaneous Departments and Expenditure under the Ministry of Production.’”

**DEMAND No. 90—MINISTRY OF RE-
HABILITATION**

“That a sum not exceeding Rs. 2,14,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Ministry of Rehabilitation.’”

**DEMAND No. 91—EXPENDITURE ON
DISPLACED PERSONS**

“That a sum not exceeding Rs. 86,40,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Expenditure on Displaced Persons.’”

**DEMAND No. 92—MISCELLANEOUS EX-
PENDITURE UNDER THE MINISTRY OF
REHABILITATION**

“That a sum not exceeding Rs. 1,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Miscellaneous Expenditure under the Ministry of Rehabilitation.’”

**DEMAND No. 93—MINISTRY OF TRANS-
PORT**

“That a sum not exceeding Rs. 3,57,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Ministry of Transport.’”

DEMAND No. 94—PORTS AND PILOTAGE

"That a sum not exceeding Rs. 5,72,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ports and Pilotage'."

DEMAND No. 95—LIGHTHOUSES AND LIGHTSHIPS

"That a sum not exceeding Rs. 6,79,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Lighthouses and Lightships'."

DEMAND No. 96—CENTRAL ROAD FUND

"That a sum not exceeding Rs. 38,37,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Central Road Fund'."

DEMAND No. 97—COMMUNICATIONS (INCLUDING NATIONAL HIGHWAYS)

"That a sum not exceeding Rs. 42,21,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Communications (including National Highways)'."

DEMAND No. 98—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF TRANSPORT

"That a sum not exceeding Rs. 2,93,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Expenditure under the Ministry of Transport'."

DEMAND No. 99—MINISTRY OF WORKS, HOUSING AND SUPPLY

"That a sum not exceeding Rs. 3,47,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Ministry of Works, Housing and Supply'."

DEMAND No. 100—SUPPLIES

"That a sum not exceeding Rs. 23,34,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Supplies'."

DEMAND No. 101—OTHER CIVIL WORKS

"That a sum not exceeding Rs. 1,55,47,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Other Civil Works'."

DEMAND No. 102—STATIONERY AND PRINTING

"That a sum not exceeding Rs. 56,06,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Stationery and Printing'."

DEMAND No. 103—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF WORKS, HOUSING AND SUPPLY

"That a sum not exceeding Rs. 5,91,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply'."

DEMAND No. 104—PARLIAMENT

"That a sum not exceeding Rs. 14,51,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Parliament'."

DEMAND No. 105—MISCELLANEOUS EXPENDITURE UNDER THE PARLIAMENT SECRETARIAT

"That a sum not exceeding Rs. 3,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Miscellaneous Expenditure under the Parliament Secretariat.'"

DEMAND No. 106—SECRETARIAT OF THE VICE-PRESIDENT

"That a sum not exceeding Rs. 6,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Secretariat of the Vice-President.'"

DEMAND No. 107—CAPITAL OUTLAY OF THE MINISTRY OF COMMERCE AND INDUSTRY

"That a sum not exceeding Rs. 1,37,26,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay of the Ministry of Commerce and Industry.'"

DEMAND No. 108—CAPITAL OUTLAY ON INDIAN POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)

"That a sum not exceeding Rs. 2,16,90,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay on Indian Posts and Telegraphs (Not met from Revenue).'"

DEMAND No. 109—CAPITAL OUTLAY ON CIVIL AVIATION

"That a sum not exceeding Rs. 44,59,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay on Civil Aviation.'"

DEMAND No. 110—OTHER CAPITAL OUTLAY OF THE MINISTRY OF COMMUNICATIONS

"That a sum not exceeding Rs. 51,06,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Other Capital Outlay of the Ministry of Communications.'"

DEMAND No. 111—DEFENCE CAPITAL OUTLAY

"That a sum not exceeding Rs. 2,05,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Defence Capital Outlay.'"

DEMAND No. 112—CAPITAL OUTLAY OF THE MINISTRY OF EDUCATION

"That a sum not exceeding Rs. 278,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay of the Ministry of Education.'"

DEMAND No. 113—CAPITAL OUTLAY OF THE MINISTRY OF EXTERNAL AFFAIRS

"That a sum not exceeding Rs. 2,08,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay of the Ministry of External Affairs.'"

DEMAND NO. 114—CAPITAL OUTLAY ON THE INDIA SECURITY PRESS

"That a sum not exceeding Rs. 29,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay on the India Security Press'."

DEMAND NO. 115—CAPITAL OUTLAY ON CURRENCY

"That a sum not exceeding Rs. 65,40,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay on Currency'."

DEMAND NO. 116—CAPITAL OUTLAY ON MINTS

"That a sum not exceeding Rs. 4,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay on Mints'."

DEMAND NO. 117—COMMUTED VALUE OF PENSIONS

"That a sum not exceeding Rs. 6,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Commutated Value of Pensions'."

DEMAND NO. 118—PAYMENTS TO RETRENCHED PERSONNEL

"That a sum not exceeding Rs. 4,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Payments to Retrenched Personnel'."

DEMAND NO. 119—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FINANCE

"That a sum not exceeding Rs. 3,62,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Other Capital Outlay of the Ministry of Finance'."

DEMAND NO. 120—LOANS AND ADVANCES BY CENTRAL GOVERNMENT

"That a sum not exceeding Rs. 5,42,01,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Loans and Advances by the Central Government'."

DEMAND NO. 121—CAPITAL OUTLAY ON FORESTS

"That a sum not exceeding Rs. 3,66,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay on Forests'."

DEMAND NO. 122—PURCHASES OF FOOD-GRAINS

"That a sum not exceeding Rs. 13,11,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Purchases of Foodgrains'."

DEMAND NO. 123—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FOOD AND AGRICULTURE

"That a sum not exceeding Rs. 6,18,15,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Other Capital Outlay of the Ministry of Food and Agriculture'."

**DEMAND NO. 124—CAPITAL OUTLAY OF
THE MINISTRY OF HEALTH**

“That a sum not exceeding Rs. 83,42,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Capital Outlay of the Ministry of Health.’”

**DEMAND NO. 125—CAPITAL OUTLAY OF
THE MINISTRY OF HOME AFFAIRS**

“That a sum not exceeding Rs. 23,31,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Capital Outlay of the Ministry of Home Affairs.’”

**DEMAND NO. 126—CAPITAL OUTLAY ON
BROADCASTING**

“That a sum not exceeding Rs. 33,31,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Capital Outlay on Broadcasting.’”

**DEMAND NO. 127—CAPITAL OUTLAY ON
MULTIPURPOSE RIVER SCHEMES**

“That a sum not exceeding Rs. 35,97,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Other Capital Outlay on River Schemes.’”

**DEMAND NO. 128—OTHER CAPITAL
OUTLAY OF THE MINISTRY OF IRRIGA-
TION AND POWER**

“That a sum not exceeding Rs. 12,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect

of ‘Other Capital Outlay of the Ministry of Irrigation and Power.’”

**DEMAND NO. 129—CAPITAL OUTLAY OF
THE MINISTRY OF LABOUR**

“That a sum not exceeding Rs. 4,28,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Capital Outlay of the Ministry of Labour.’”

**DEMAND NO. 130—CAPITAL OUTLAY OF
THE MINISTRY OF NATURAL RESOURCES
AND SCIENTIFIC RESEARCH**

“That a sum not exceeding Rs. 27,45,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Capital Outlay of the Ministry of Natural Resources and Scientific Research.’”

**DEMAND NO. 131—CAPITAL OUTLAY OF
THE MINISTRY OF PRODUCTION**

“That a sum not exceeding Rs. 81,14,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Capital Outlay of the Ministry of Production.’”

**DEMAND NO. 132—CAPITAL OUTLAY OF
THE MINISTRY OF REHABILITATION**

“That a sum not exceeding Rs. 2,58,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of ‘Capital Outlay of the Ministry of Rehabilitation.’”

**DEMAND NO. 133—CAPITAL OUTLAY ON
PORTS**

“That a sum not exceeding Rs. 39,82,000 be granted to the President, on account, for or

towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay on Ports'."

DEMAND No. 134—CAPITAL OUTLAY ON ROADS

"That a sum not exceeding Rs. 1,35,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay on Roads'."

DEMAND No. 135—OTHER CAPITAL OUTLAY OF THE MINISTRY OF TRANSPORT

"That a sum not exceeding Rs. 11,55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Other Capital Outlay of the Ministry of Transport'."

DEMAND No. 136—NEW DELHI CAPITAL OUTLAY

"That a sum not exceeding Rs. 57,12,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'New Delhi Capital Outlay'."

DEMAND No. 137—CAPITAL OUTLAY ON BUILDINGS

"That a sum not exceeding Rs. 74,67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay on Building'."

DEMAND No. 138—OTHER CAPITAL OUTLAY OF THE MINISTRY OF WORKS, HOUSING AND SUPPLY

"That a sum not exceeding Rs. 42,27,000 be granted to the President, on account, for or

towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Supply'."

APPROPRIATION (VOTE ON ACCOUNT) BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1955-56.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1955-56."

The motion was adopted.

Shri C. D. Deshmukh: I introduce* the Bill and beg to move*:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1955-56, and be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1955-56, be taken into 'Consideration'."

The motion was adopted.

Clause 1 to 3, the Schedule, the Title and the Enacting Formula were added to the Bill.